

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2023 (31.7.2023)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
31.7.2023 Monday 10.30 A.M. Misc Petitions	1.	181/TL/2023	B-IIBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bikaner Transmission System Limited.
	2.	189/TL/2023	KPS1TL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for KPS1 Transmission Limited.
	3.	190/AT/2023	KPS1TL	Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by KPS1 Transmission Ltd.
	4.	180/MP/2019	Indian Railways	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
	5.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
	6.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the letter dated 4.5.2022(Part-heard)
	7.	370/MP/2022	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.
	8.	223/MP/2022	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
	9.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
	10.	331/MP/2022	MPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Secondary Supplementary Power Purchase Agreement dated 10.2.2022 executed between Maithon Power Limited (MPL) and Damodar Valley

				Corporation (DVC) as well as seeking approval to sign and execute Supplementary/Amendment Power Purchase Agreements with Kerala State Electricity Board (KSEB), Tata Power Delhi Distribution Limited (TPDDL) and Tata Power Trading Company Limited (TPTCL) for supply to West Bengal State Electricity Distribution Company Limited (WBSEDCL) to pass on the benefits of rationalized coal linkage to the distribution companies.
11.	53/MP/2022	DVC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
12.	282/MP/2019	AMPGPL		Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the order dated 3.12.2018 passed in Petition No.242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
13.	205/MP/2022	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
14.	20/MP/2023	JITPL		Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and all consequential actions pursuant to the Termination Notice.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

28.7.2023

